



2026:AHC:17584

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 278 of 2026

Shivkumari Devi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"I) issue a writ, order or direction in the nature of mandamus commanding the Consolidation Officer, Belthara Road Ballia, District: Ballia (Respondent No.2) to ensure the hearing of Case No.0190/2024 Computerized Case No. 20245415959070190 Nand Kishor Versus State of U.P. u/s 9A (2) U.P.C.H. Act and decide the same within stipulated time which this Hon'ble Court may fixed."

3. It has been submitted that the matter is pending consideration since 2024, despite the fact that the opposite party has already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

January 27, 2026
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